

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.322/AT/2022

Subject : Application under Section 63 read with Section 79(1)(c) & (d) of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by Khandukhal Rampura Transmission Limited.

Petitioner : Khandukhal Rampura Transmission Limited (KRTL)

Respondents : PFC Consulting Limited and Anr.

Petition No.323/TL/2022

Subject : Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 seeking transmission licence for Khandukhal Rampura Transmission Limited.

Petitioner : Khandukhal Rampura Transmission Limited (KRTL)

Respondents : PFC Consulting Limited and Anr.

Date of Hearing : 22.12.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Ms. Nishtha Kumar, Advocate, KRTL
Shri Shyam Sunder Goyal, CTUIL
Shri Swapnil Verma, CTUIL
Shri Amit Kumar, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petitions have been filed seeking adoption of transmission charges discovered through tariff based competitive bidding process for “400 kV Khandukhal (Srinagar) – Rampura (Kashipur) D/c Line” (“the Project”) and for grant of transmission licence to establish the said Project. Learned counsel submitted that pursuant to the competitive bidding process conducted by the Bid Process Coordinator, namely, PFC Consulting Limited, Megha Engineering and Infrastructure Limited emerged as the successful bidder and consequently, acquired the Petitioner Company on 7.10.2022. Learned counsel submitted that the Petitioner has complied with all the requirements for grant of transmission licence.



2. Upon perusal of the scope of the Project, the Commission observed that there ought not to be any ambiguity with regard to the scope of the works under the “Upgradation works” as featuring in Elements 4 & 5 of the Project.
3. In response, the representative of CTUIL clarified as to what the Upgradation would entail and further sought liberty to place on record the scope of works as required to be undertaken for such Elements in terms of the provisions of Transmission Service Agreement (TSA).
4. Accordingly, the Commission directed CTUIL to clarify the detailed scope of works under the “Upgradation works” for Elements 4 & 5 as per the provisions of the RfP and TSA by 28.12.2022 and the Petitioner to file its response confirming the same on or before 31.12.2022.
5. The Petitioner is directed to place on record the clarifications, if any, sought by the Petitioner w.r.t. RfP during the bidding stage.
6. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**